## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.216/2001.

Wednesday, this the 28th day of February, 2001.

## CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

- T.Balan,
  Deckhand (T-3),
  Central Institute of Fisheries
  Technology, Matsyapuri P.O.,
  Cochin-682 029.
- Philip Duram, Senior Carpenter (T-3), Central Institute of Fisheries Technology, Matsyapuri P.O., Cochin-682 029.

Applicants

(By Advocate Shri P.V. Mohanan)

٧s.

- 1. The Director General, Indian Counsel of Agricultural Research, Krishi Bhavan, Dr.Rajendra Prasad Road, New Delhi-110 001.
- The Director, Central Institute of Fisheries Technology, Matsyapuri P.O., Cochin-682 029.

Respondents

(By Advocate Shri P.Jacob Varghese)

The application having been heard on 28.2.2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicants 1 and 2 are Deckhand and Senior Carpenter now in T-3 and their grievance is that they are not being considered for promotion from Grade T-3 to Grade T-4

taking into account the services rendered by them in T-1 to T-3 and therefore, they have filed this application for the following reliefs.

- "i. To declare that the applicants are eligible to be considered for 5 yearly assessment promotion from grade T-3 to T-4 by taking note of the service rendered in the Grade T-I-3 with all consequential benefits.
- ii. To direct the respondents to assess the applicants' performance for promotion from grade T-3 to T-4 and promote them with effect from 5/2/2000 with all consequential benefits or in lieu of which to grant advance increment(s) maximum 3 with effect from 5/2/2000.
- iii. Any other appropriate order or direction as this Hon'ble Tribunal may deem fit in the interest of justice."
- 2. When the O.A. came up for hearing, learned counsel agree that the application may now be disposed of allowing the applicants to make a consolidated representation to the 2nd respondent, projecting their grievances and directing the 2nd respondent to dispose of the representation within a reasonable time giving the applicants a speaking order, in the light of the Recruitment Rules (A-1) and other rules, rulings and instructions on the subject including the order A-3 of the Principal Bench of the Tribunal in O.A.2072/97.
- 3. In the light of the above submission made by the learned counsel, the application is disposed of, without going into the merits of the case, allowing the applicant to make a joint consolidated representation to the 2nd respondent within two weeks and directing the 2nd respondent to consider the said representation if made, in the light of the A-1

Recruitment Rules and other rules, rulings and instructions on the subject including the decision of the Prinicpal Bench of the Tribunal in O.A.2072/97 and to give the applicants a reasoned order within a period of two months from the date of receipt of the representation. No costs.

Dated the 28th February 2001.

T.N.T.NAYAR ADMINISTRATIVE MEMBER

A.V.HARIDASAN VICE CHAIRMAN

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List of Annexures referred to in the order:

A-1: True copy of proceeding No.18-1/97.Estt.IV dated 3.2.2000 issued by Ist respondent.

A-3: True copy of Order in O.A.No.2072/97 dated 23.10.2000 by the Principal Bench.